

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 163 OF 2025

IN THE MATTER OF:

DINESH GOYAL & ANR.

...APPLICANT

VERSUS

GANESH AGGARWAL & ORS.

...RESPONDENTS

INDEX

| <u>S. NO.</u> | <u>PARTICULARS</u> | <u>PAGE NO.</u> |
|---------------|---|-----------------|
| 1. | REPLY ON BEHALF OF RESPONDENT NO. 23 - MEERUT DEVELOPMENT AUTHORITY ALONG WITH AFFIDAVIT IN SUPPORT | |
| 2. | VAKALATNAMA | |

DATE: 03.11.2025

PLACE: NEW DELHI

THROUGH:



(RACHIT MITTAL)
ADVOCATE FOR RESPONDENT NO. 23
RM Law Chambers
MZ- 24 & 25, Ansal Fortune Arcade,
Sector 18, Noida, U.P. - 201 301
Contact No.: 0120- 4998794
EMAIL: rachit@rmlawchambers.in

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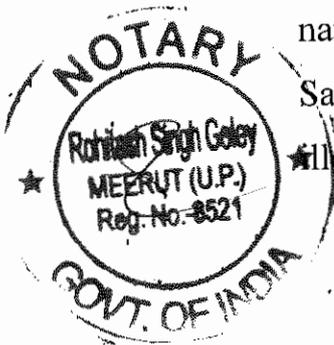
...RESPONDENTS

REPLY ON THE BEHALF OF RESPONDENT NO. 23 –

MEERUT DEVELOPMENT AUTHORITY

MOST RESPECTFULLY SHOWETH: -

1. That the present Reply is being filed by Respondent No. 23 – Meerut Development Authority (hereinafter referred to as “*Answering Respondent*”) to the captioned Application seeking various reliefs.
2. That the paragraph-wise reply is not required in the captioned application, as the answering Respondent has no role in the incidents as alleged by the Applicant. Moreover, the answering Respondent is not a necessary/proper party to the captioned matter.
3. That the captioned application filed by the applicant seeks the direction of this Hon'ble Tribunal to take action against the illegal encroachment of a well that existed in a heritage temple named Shree Bilveshwar Nath Mahadev, situated at the back of Sadar Police Station, Meerut Cantt, Uttar Pradesh and also other illegal activities of burning of garbage, illegal construction, etc.



Rohit Singh Goley
०८
राकेश कुमार
जयप्रसारी (प्रवर्तन)

दीपिका
०६
(निकेता सिंह)
जोनल अधिकारी प्रवर्तन

4. It is to bring into the knowledge of this Hon'ble Tribunal that the issues alleged in the captioned application fall within the jurisdiction of the Cantonment Board, Meerut and the answering Respondent has no role or does not have any authority over the questioned premise. Hence, no action is expected at the level of the answering Respondent.
5. It is submitted that the answering Respondent has always been vigilant in exercising its duties and fulfilling its responsibilities with due care and consciousness at all times and also has been complying with the orders/ directions passed by this Hon'ble Tribunal from time to time.

Rakesh Kumar
 राकेश कुमार-II
 उपप्रबन्धी (प्रवर्तन)

Singh
 (निकेता सिंह)
 ज़ोमल अधिकारी प्रवर्तन
RESPONDENT NO. 23

DATE: 03.11.2025

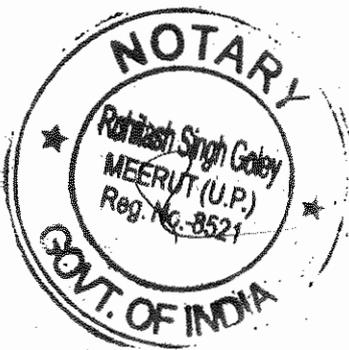
PLACE: NEW DELHI

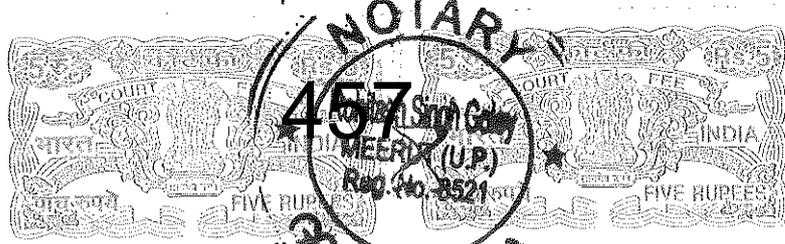
THROUGH

Rachit Mittal

(RACHIT MITTAL)

Advocate for Respondent no. 23





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PRINCIPAL BENCH, NEW DELHI

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AFFIDAVIT

I, NIKETA SINGH S/o SHRI M.M. SINGH aged
about 29 years working as AE.

Meerut Development Authority, Eastern Kuchari Road, Civil Lines,
Vikas Bhawan, Meerut, do hereby solemnly affirm and declare as
under: -

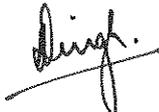
1. That I, in the aforesaid capacity, am well conversant with the facts and circumstances of the case and the information derived from the official record. Hence, I am competent to swear this affidavit.
2. That I have gone through the accompanying reply being filed by the answering Respondent and have understood the contents thereof.

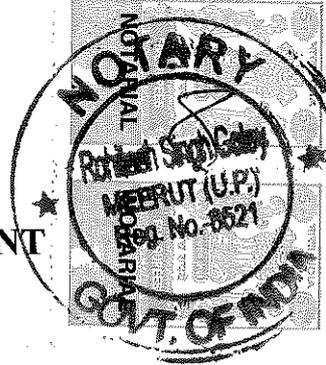
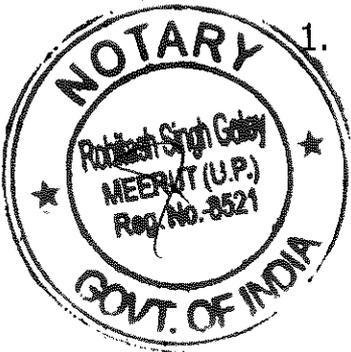
ATTESTED


NOTARY

6311-25

DEPONENT

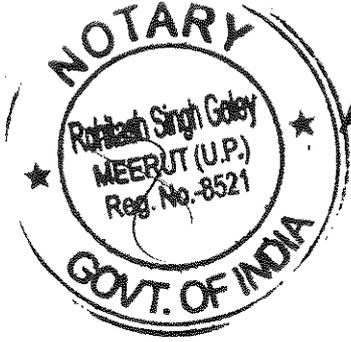

(निकेता सिंह)
जोनल अधिकारी प्रवर्तन



VERIFICATION: -

The contents of the above paragraphs 1 to 2 are true and correct as per the official records. Nothing is wrong therein, and nothing material has been concealed therefrom.

Verified at Meerut today on this 10th day of November 2025

**ATTESTED****NOTARY**

03-11-25

A handwritten signature in black ink, appearing to read "Niketa Singh".

DEPONENT

(निकेता सिंह)
जोनल अधिकारी प्रवर्तन



459

FORM No.19



VAKALAT NAMA

In the Court... NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Suit/Misc/Case/Civil Appeal/Execution Case.

CA No. 163 of 2025 Fixed 01.08.2025

DINESH GOYAL & ANR. Plaintiff/Appellant/Applicant/D.H.

VERSUS

GANESH ASARWAJ

Defendent Respondent/Opp. Party/J.D.

Vakalat Name of Plaintiff/Appellant/D.H.

Defendent/Respondent/Opp Party/J.D.

In the case noted above Shri/Smt. Meerut Development Authority

each of Sarvshri. RACHIT MITTAL [D/1041/2011]

Mob: 9873997047 Email: rachit@rmlawchambers.in
is hereby appointed as counsel, to appear plead, and on behalf of the under signed in any manner he think it proper, either himself or through and other Advocate and in particular to do the following namely to receive and process of court (Including and notice from any appellate or revisional court) to file applications petitions, or plening, produce or receive back and documents compromise the proceeding to refer any matter to arbitration, to deposite or withdraw any money to execute decree or to certify payment and/or receivee and money due under shch decree or order.

The undersigned shall be bound by all whatsoever may be done in the aforesaid case (Including any appeal or revision theret from) for and on behalf of the under signed by any to the counsel

Signature.....

Name and Address.....

Date.....

Attesting Witness.....

Name in full.....

Address.....

Date.....

Signature..... 31/2/25

(राचिव)

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RACHIT MITTAL
Advocate, Supreme Court
MZ-24 & 25, Ansal Fortune Arcade,
Sector 18, Noida - 201 301
Uttar Pradesh

Accepted/Accepted on the strength of the
Signature of the attesting witness